Scheduled Castes and Scheduled Tribes:—

- regarding (1) Sixteenth Report action taken by Government on the recommendations contained in their Seventh Report on the of Ministry (Department of Defence Productions)---Re-Defence for Scheduled servations Castes and Scheduled Tribe: Defence Public Sector in Undertakings,
- (2) Seventeenth Report regarding action taken by Government on the recommendations contained in their Eighth Report on the Ministry of Communications (Posts and Telegraphs Department) — Reservations for and Employment of Schoduled Castes and Scheduled Tribes in the Posts and Telegraphs Department.
- (3) Eighteenth Report regarding action taken by Government on the recommendations contained in their Ninth Report on the Ministry of Finance (Department of Banking)— Reservations for, and Employment of Scheduled Castes and Scheduled Tribes in the State Bank of India and its subsidiaries.

CENTRAL EXCISES AND SALT (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH): I beg to move for leave to introduce a Bill further to amend the Central Excises and Salt Act, 1944

MR. SPEAKER. The question is-

"That leave be granted to introduce a Bill further to amend the Central Excises and Salt Act, 1944."

The motion was adopted.

SHRI K. R. GANESH: Sir, I introduce the Bill.

12.08 hrs.

MATTERS UNDER RULE 377

(1) REPORTED LOOTING OF JEWELS FROM AIR INDIA CARGO TERMINAL AT KENNEDY AIRPORT .NEW YORK

श्री शंकर दयाल सिंग (चतरा) माननीय अध्यक्ष जी. मैं सरकार का ध्यान कल जो कैनडी एयरपोर्ट न्यूयार्क में घटना घटी श्रीर एयर इडिया के गोदाम में तकरीवन 5 लाख डालर के हीरे जवाहरात चोरी किये गये और जिस ढग से लुटेरो ने उन को लूटा, उस की झोर सरकार का ध्यान झाइएट करने हुए चाहूगा कि सरकार डम पर वक्तव्य दे।

मान्यवर ८ममे एयर उडिया की जहा साख दम होती है वहा नुकमान भी हुझा है । इस लिए गम्भीरता से इस मामने को लेना चाहिये और झमरीका सरकार से यह कहना चाहिये की उमको इसका हरजाना देना है । मै इस सम्बन्ध मे सरकार से कहना चाहूंगा कि सरकार टम पर एक वक्तव्य दे जिससे ससद मदम्यों को पूरी जानकारी हो ।

(11) NON-AVAILABILITY OF FOODGRAINS AND CEMENT IN GUJARAT

SHRI K. S. CHAVDA (Patan): I thank you very much for allowing me to raise two important matters under rule 377, regarding the State of Gujarat. One is regarding the non-

*Published in Gazette of India Extraordinary, Part II, section 2, dated 2-5-73.

fIntroduced with the recommendation of the President,